State and Union Territory of Dadra Nagar Haveli during 1981 and 30th June. 1985;

- (b), if so, what arE the details thereof;
- (c) how many connections have been given so far;
- (d) how many_ rejected and are under consideration;
- (e) when the remaining connections are likely to be given; and
- (f) what are the plans to provide new telephone connections during the period from 1st August, 1985 to 31st December, 1986?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA); (a) Yes. Sir

- (b) to (d)i Information Is given in the Annexure.
 - (e) The information is as under:

Baroda and Surat:—It is proposed to clear the existing waiting list progressively by end of 7th Plan, subject to availability of adequate resources.

to Questions

Chhota Udaipur; There is no waiting list at present.

Dadra Nagar Haveli: The present waiting list i_s proposed to be cleared progressively by 31st December, 1986.

(f) Following is the programme of provision of new telephone . connections during the period 1-8-1985 to 31-12-1986: —

Baroda- 6.U00 Surat 7.000

Chhota Udaipur: At present there is no waiting list.

Dadar Nagar Havelis 243 i. e. the present waiting list will be cleared.

Annexure

			Waiting list as on 30-6-19 ⁶ 5						Connec. No. of	
1 ²	***			. <u></u>	OYT Spl.		General Total		tion given Cases during rejected the and und period Con.ide. from 1981 ration to J-me 1985	
1, B	laroda			_	994	1691	8043	10,728	2232	300
2. S	ora t		• .		2718	874	17729	21,319	864	Nil
g. C	hhota Udai	ipur	•		3	t	52	56	56	
4. U	adra Naga	r Ha v	veli		28	51	164	243	186	Nil

Adulteration in Petrol and Diesel in Gujarat State

1791. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of PETROLEUM be pleased to state:

(a) whether the attention of Government has been drawn to the fact

that adulterated petrol and cliesel Is being sold by some petrol pumps and petrol dealers in various parts of Gujart and in the country also;

- (b) if so, whether Governme Tiave received complaints in this regaffl;
- (c) if so, what are the details thereof indicating the number and

names of such petrol dealers and companies found selling such petrol during the last three years;

- (d) what action has been taken against them; and
- (e), what step_s have been taken by Government to stop adulteration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (d) Fifteen cases of proven adulteration were detected by the oil companies during the last three years (1982 tp 1984) and necessary action was taken against them. The details of these cases are given in the attached statement.

(e) The measures taken in this re gard include: —

- (i) Issue of instructions to all State Governments/Union Territory Administrations to intensify checks on adulteration and other malpractices in the distribution of petroleum products in their States.
- (ii) Regular inspections of retail outlets by joint oil industry teams with a view to curbing various malpractices.
- (iii)i The oil industry has evolved guidelines on marketing discipline at retail outlets which inter *alia* deal with matters concerning quality control of products, stepis to be taken against erring retail outlets/distributors.

Statement

Details of proven cases of adulteration and action taken against the dealers are gien belows

Name of State	Name & address of the petrol pump/dealer	Action taken			
Gujrat	1. Laxmi Automobiles, Surat	Notice for termination of dealership was issued but the dealer has moved the court and the matter is sudjudice.			
	2. Desai & Co., Bareja	Dealership was terminated but the dealer has filed an appeal before the High Court and the Matter is subjudice.			
	3. P.H. Desai, Keralu	Dealership was terminated.			
	4. Mohan Auto Service, Maninagar, Ahmedabad.	Dealership was terminated but the dealer has gone to court and the matter is subjudice.			
Kerala	5. V.J. Francis Borgio, Ett m anur.	Dealership was terminated but the dealer moved the court and the matter is subjudice.			
g to the factor of the second	6. Iqbal Petroleum, Mannarghat	Dealership was terminated the dealer obtained stay order from the court against the equipment being pulled out and an appeal has been filed by HPCL.			
	 Koolath Mohd. & Sons, Kakkad. 	Dealership was terminated.			
Punjab	8. Goel Oil Corporation, Kupkalan.	Dealership was terminated, but the dealer moved the court and the matter is subjudice.			

Name of State	Name & address of the petrol pump/dealer	Action taken			
Maharasht; a .	9. Western Petroleum, Puna.	The dealership was terminated but the dealer has challenged the termination in the court and the matter is subjudice.			
	10. Ruia Mineral, Chakala, Bombay.	Dealership was terminated but the dealer has moved the court against taking over of site by HPCL and the matter is subjudice.			
•	11. M.S. Thakkar, Ghatcopar, Bombay.	Dealership was terminated, but the dealer has moved the court and the matter is subjudice.			
Madhya P, adesh	12. Kanhaiya Lal & Co., Bhorasala, (M.P.).	Dealership was terminated.			
Andhra Piadesh	. 13. Bhaskar Filling Station, Pobbair.	Dealership was terminated.			
West Bengal .	14. Ganeri Wala Service Station, Calcutta.	Show-cause notice for termination was issued, but the dealer has moved the Court and the matter is subjudice.			
 	15. M.M. Biswas, Cálcutta	Show-cause notice for termination was issued, but the dealer has moved the court and the matter is subjudice			

Corruption in Indian Petrochemical Corporation Limited Baroda

1792. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of PETROLEUM be pleased to state:

- (a) whether serious complaints have been corruption about gross received Government against by Indian Petro-Chemicals Corporation Limited. Baroda, a Giant Public Sec tor Undertaking from many Members of parliament;
- (b) if so, what is the nature of the complaint_s and what action Govern ment propose to take; an[^]
- (c)i whether som_e complaints against the above Corporation were also referred to the C. B. I. and if so, what are it_s findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (c) Complaints were received from some Hon'ble Members of Parliament alleging irregularities in purchases and corrupt practices by some IPCL officials. The CBI. Ahmedabad registered three enquiries which were closed after due investigation in consultation^ with Central Vigilance Commission (CVC).

Since no malafide was notices, no further action was taken. However, in once case $th_{\rm e}$ disciplinary authority issued a recordable warning to concerned officials in consultation with CVC.

Mining and Allied Machinery Corporation

1793. SHRI GURUDAS DAS GUPTA: SHRI CHATURANAN MI-SHRA;

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a)i whether it is a fact that the Mining and Allied Machinery Corporation, Durgapur is working at a capacity much lower than its installed capacity; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CAMPANY AFFAIRS AND HOME AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The low utilisation of capacity in MAMC is mainly due t_0 inadequate and sporadic orders being received from Coal Sector.